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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 2816 of 2024**

(IN REFERENCE (SUO MOTO) Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 15-02-2024

*Shri H.S. Ruprah - Additional Advocate General for respondents No.1
to 3/State.*

In spite of earlier orders and in spite of granting time, the State counsel once again seeks time to file reply.

Call on 19.02.2024 finally subject to the Collector, Indore as well as the Chief Secretary, Government of Madhya Pradesh and the Principal Secretary, Department of School Education to each deposit a sum of Rs.25,000/- to the Registry of this Court by next date from their personal funds.

Shri Siddharth Sharma, learned counsel accepts notice on behalf of Vidyasagar School, Bicholi Mardana, Indore which shall be arrayed as respondent No.4. Registry to show his name as counsel for respondent No.4.

**(RAVI MALIMATH)
CHIEF JUSTICE**

**(VISHAL MISHRA)
JUDGE**